

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-I, SECTION-I)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 113 (RE-2007)/2004-2009
NEW DELHI, DATED THE 15th February 2008

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I (RE2004 & RE2005):

1. In Appendix 17D, the Application Form for Target Plus Scheme for exports effected during 2004-05, and in Appendix 17D, the Application Form for Target Plus Scheme for Exports Effected during 2005-06, the following modifications are made:
 - i. The second sentence contained in Sr. No. 10 as well as the words ‘/job worker’ contained in heading of column 2 in the table in Sr. No 10, stands deleted.
 - ii. Sr. No. 10A, as in Annexure A to this Public Notice (for Target Plus Scheme 2004-05) and Annexure B to this Public Notice (for Target Plus Scheme 2005-06), is added after Sr. No. 10, for listing of Job Workers on the duty credit scrips.
2. In Para 3.2.5 III of HBP v1 (RE2004) and HBP v1 (RE 2005), the following is added at the end.

“However, RA concerned can list the Job-Worker(s), upon request made as per Annexure A to this Public Notice, at any time during the validity of duty free credit entitlement certificate. Acronyms used for duty free credit entitlement certificate are ‘DFCEC’ or ‘DFCE’ scrips, which means ‘duty credit scrip’ issued under the scheme.”
3. In the Para 3.2.5 – VII, the second sentence is replaced as under.

“Over and above the extended validity granted automatically, vide Public Notice No 29 (RE-2007)/2004-09 dated 24.07.2007; maximum two revalidations, for one year each from date of expiry, are allowed. Application for revalidation may be made to RA concerned within 2 months of expiry, on the letter head of the applicant.”

This issues in Public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

(Issued from F.No.01/94/180/308/AM07/PC-I)

Application for Listing of Job-Workers – Annexure to Appendix 17D
(Sr. No. 10A of Appendix 17D, application form for Target Plus Scheme 2004-05)

10A: Listing of Job-Worker(s) for the purpose of conversion of permitted imports into possible resultant products, when imports are made for ‘own use’.

Note: The beneficiary status holder (Manufacturer Exporter or Merchant Exporter) can utilize full value of duty credit scrip issued to him for his ‘own use’. Beneficiary may decide to make any possible resultant product for utilizing the imports permitted under the Scheme, when imported for ‘own use’. Job-Workers can be used for conversion of imports permitted under the scheme into any possible resultant products. Upon conversion in the factory of Job-Worker, the resultant product can be sold in the open market, upon payment of duties as applicable to the resultant product; including to the conversion unit (i.e. job worker). Sale of permitted import products to Job Workers prior to conversion (into any possible resultant products) shall be treated as a violation of AU and Non-transferability conditions, as imports permitted under Target Plus Scheme as per Para 3.7.6 of the Policy (RE2004) are with Actual User Condition and non-transferable (except to listed supporting manufacturers).

Sr. No.	Name (s) of Job Worker (s)	Address of the Factory of Job Worker (s) (where conversion of permitted imports into possible resultant products is proposed to take place)	Annual Capacity of Job Worker (s) (along with proof thereof)
1			
2			
3			
4			
5			
6			
and so on			

Official Stamp/Seal	Signature:	:.....
	Name in Block Letters:	:.....
	Designation:	:.....
	Place:	:.....

	Full Official Address:	
	Residential Address:	
	E-Mail address:	

Annexure B to Public Notice
No 113 (RE-2007)/2004-2009 dated: 15th February 2008

Application for Listing of Job-Workers – Annexure to Appendix 17D

(Sr. No. 10A of Appendix 17D, application form for Target Plus Scheme 2005-06)

10A: Listing of Job-Worker (s) for the purpose of conversion of permitted imports into possible resultant products, when imports are made for ‘own use’.

Note: The beneficiary status holder (Manufacturer Exporter or Merchant Exporter) can utilize full value of duty credit scrip issued to him for his ‘own use’. Beneficiary may decide to make any possible resultant product for utilizing the imports permitted under the Scheme, when imported for ‘own use’. Job-Workers can be used for conversion of imports permitted under the scheme into any possible resultant products. Upon conversion in the factory of Job-Worker, the resultant product can be sold in the open market, upon payment of duties as applicable to the resultant product; including to the conversion unit (i.e. job worker). Sale of permitted import products to Job Workers prior to conversion (into any possible resultant products) shall be treated as a violation of AU and Non-transferability conditions, as imports permitted under Target Plus Scheme as per Para 3.7.6 of the Policy (RE2005) are with Actual User Condition and non-transferable (except to listed supporting manufacturers).

Sr. No.	Name (s) of Job Worker (s)	Address of the Factory of Job Worker (s) (where conversion of permitted imports into possible resultant products is proposed to take place)	Annual Capacity of Job Worker (s) (along with proof thereof)
1			
2			
3			
4			
5			
6			
and so on			

	Signature:	
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**Official
Stamp/Seal**

Name in Block Letters:	:.....
Designation:	:.....
Place:	:.....
Full Official Address:	:.....
Residential Address:	:.....
E-Mail address:	:.....